

live demonstration of handicrafts are being presented.

- (iii) A selling out let for hand-made carpets is being opened in Jeddah, Saudi Arabia.
- (iv) Promotional programmes for handicrafts are being organised in the Middle East under which an exhibition has been held in Doha and another is proposed in Kuwait.

(c) Government keeps export documentation under constant review with a view to simplification.

(d) The major incentives which are provided for promotion of exports of handicrafts are as under:—

- (i) Exports of handicrafts are eligible to get cash compensatory support of 10%.
- (ii) Eligibility criteria for the grant of Export House Certificate have been liberalised for small scale and cottage units.
- (iii) For the purposes of grant of additional licences to Export Houses, the FOB value of the exports by Small Scale and Cottage Industry is computed at a higher percentage than the FOB value of such products manufactured by the other units.
- (iv) During 1984-85, in order to encourage linkage between domestic production and export marketing, as also to support entrepreneurial initiative in exports from the Small Scale/Cottage Sector, a new category of Entrepreneur Merchant Exporter (EME) has been introduced.

Proposal to Revamp Entire Coal Industry in Dhanbad and Jharia Coal Belts

772. DR. KRUPASINDHU BHOI :
Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether Government propose to revamp the entire coal industry and eliminate

'mafia' gangsterism in the Dhanbad and Jharia coal mine belts;

(b) if so, the steps taken or proposed to be taken in this direction ;

(c) the results achieved so far ; and

(d) the time by which the 'mafia' gangsterism will be completely eliminated ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE):
(a) to (d). Activities of anti-social elements, which are commonly referred to as 'Mafia' in coalfields, have been affecting to some extent the operations of the Coal Company, that is Bharat Coking Coal Limited. Besides strengthening watch and ward, taking action against employees conniving or linked with anti-social elements, the management have approached the local State Administration for initiating steps for strengthening the police and criminal Justice Administration to curb such activities.

State Government of Bihar have directed Dhanbad District Administration to take firm legal action against gangsters and Mafia elements irrespective of personalities. They have earmarked three courts in Dhanbad for disposal of important cases. Important cases against Mafia leaders are being expedited in earmarked courts. On account of the measures taken, the Mafia activities have been contained to a considerable extent. However, law enforcing agencies are taking continuous and co-ordinated action to curb these activities.

News-Items Captioned "Richest Gold Haul off sea in Bombay"

773. SHRI HANNAN MOLIAH :
SHRI MAHENDRA SINGH :

Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has been drawn to the news-item captioned "Richest Gold Haul off sea in Bombay" in the Statesman of 24th February, 1985 ;

(b) if so, the actual amount of gold retrieved from the sea off South Bombay ;

(c) the total quantity of gold, diamond and unaccounted money retrieved by the Income-Tax and Customs Departments in the country during the year 1984 ; and

(d) the extent to which smuggling of gold is causing a rise in price of the gold?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) On 23.2.1985 customs authorities at Bombay recovered and seized gold weighing 1565 tolas and 12 kgs, alongwith 1162 pieces of wrist watches collectively valued at Rs. 4.9 crores from the Sea bed off Haji Bunder, Bombay.

(c) During the year 1984, gold, diamond and Indian/foreign currency collectively valued at Rs. 13.62 crores were seized by the Customs authorities throughout the country. During the same period, prima-facie, unaccounted assets (including jewellery cash and other assets) valued at Rs. 20.96 crores were seized in the course of searches by the Income-tax Department.

(d) Rise in price of gold cannot be attributed to smuggling of gold.

[*Translation*]

Constitution of New Boards of Directors of Nationalised Banks

774. SHRI DILEEP SINGH BHURIA: Will the Minister of FINANCE be pleased to state:

(a) the names of nationalised banks where Boards of Directors have been dissolved this year or new Boards of Directors have been constituted before the expiry of their terms ;

(b) whether members from tribal areas have been included in these Boards of Directors ; and

(c) if so, their names and of the area they represent ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The Boards of Directors of nationalised banks have not been dissolved. However, in terms of the provisions of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970/1980, the Central Government had notified that the non-official Directors on the Board of Directors of the nationalised banks listed in the statement attached shall cease to hold office from the dates they

completed a three-year term. The resultant vacancies have not yet been filled.

Statement

1. Canara Bank
2. Union Bank of India
3. Central Bank of India
4. United Commercial Bank
5. Bank of India
6. Syndicate Bank
7. Punjab and Sind Bank
8. Punjab National Bank
9. Bank of Baroda
10. Allahabad Bank
11. Bank of Maharashtra
12. New Bank of India
13. Dena Bank
14. Indian Overseas Bank.

[*English*]

News-Item Captioned "Customs Block Winter Clothings for Riot-Hit"

775. SHRI VIJAY KUMAR YADAV : Will the Minister of FINANCE be pleased to state:

(a) whether attention of Government has been drawn to the news-item captioned "Customs Block Winter Clothings for riot hit" appeared in the 'Indian Express' on 20 February, 1985; and

(b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) 6 packages declared in the manifest to contain used clothes addressed to "Peoples' Relief Committee" were received in the Air Cargo Complex, Delhi in December, 1984. A representative of the "Peoples' Relief Committee" met Customs officials in January, 1985 and he was advised that these goods could be eligible for exemption from Customs duty under the provision of Notification No. 85-Customs, dated 15.3.1982 subject to fulfilment of the conditions prescribed therein. Some more consignments were received thereafter. These consignments remained uncleared as no one came up till 19.3.1985 for clearing them by filing a Bill